

2. Ld. Counsel for the Applicant submits that the Resolution Plan was approved on 21.03.2024 by the CoC, the same is under scrutiny before the Registry. Therefore, Ld. Counsel for the Applicant submits that the CoC sought extension to complete the CIR Process, the same was approved in its 14th meeting of CoC which was held on 15.02.2024.
3. In view of afore-stated submission(s). This Bench grants 30 days extension w.e.f. 29.02.2024.
4. In view of above, the present Application is **allowed** and disposed of

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)